

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 80/TT/2016**

**Subject** : Approval of tariff for 400 kV Srinagar Sub-station from the actual COD to 2018-19 as per the 2014 Tariff Regulations.

**Petition No. 81/TT/2016**

**Subject** : Approval of tariff for 400 kV Srinagar-Srinagar PH line from the actual COD to 2018-19 as per the 2014 Tariff Regulations.

**Date of Hearing** : 8.8.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Transmission Corporation of Uttarakhand Limited

**Respondents** : Power Grid Corporation of India Limited and 24 others

**Parties present** : Shri Manoj Kumar, PTCUL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of the annual fixed cost and tariff of 400 kV Srinagar Sub-station covered in Petition No. 80/TT/2018 and 400 kV Srinagar-Srinagar PH line covered in Petition No. 81/TT/2018.

2. The Commission observed that a Committee was formed under the Chief (Engineering) of the Commission to look into the issues related to connectivity, LTA and to work out modalities for smooth implementation and recovery of the cost of the Uttarakhand Integrated Transmission Project as per the directions in order dated 15.3.2017 and directed the Committee to submit the report at the earliest. The Commission also directed to seek the comments of the petitioner and the respondents and to list the matter after the receipt of their comments.

3. The Commission further directed the petitioner to submit the following information, on affidavit by 31.8.2018 with an advance copy to the respondents:-



- (i) Auditor's Certificates considering capital costs as on COD and additional capitalization after COD, considering CODs as approved in order dated 20.4.2018 along with revised tariff forms. The capital costs incurred/ projected to be incurred under different heads like: Freehold Land, Leasehold Land, Building and Other Civil Works, Transmission Line, Sub-station and PLCC, for period 2014-19, along with the year-wise additional capitalization, if any, incurred for each asset separately.
- (ii) Apportioned approved cost/RCE of assets and the corresponding estimated project cost as per Investment approval/RCE.
- (iii) Re-submit Form-6 with correct submission of the "Financial package as approved" and "Financial package as on COD" (with their Debt: Equity ratio), reconciling with the Form-5 and Auditor's Certificate.
- (iv) Complete Form-9C considering Gross Loan as on COD and loan considered for Add-cap. Documents in support of name of loan deployed, date of drawl, exchange rate as on COD, weighted average interest rate (9.00%), repayment schedule and interest payment schedule as per Form-9C. Details of default in the interest payment of any loan, if any.
- (v) Computation of Interest During Construction (IDC) along with the editable soft copy in Excel format with links, for the following periods:
  - i). From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) of Tariff Regulation, 2014.
  - ii). From scheduled COD to actual COD of the assets, if there is time-over run;  
In case of un-discharged liability portion of IDC and IEDC, clarify whether it would be included in the projected add-cap.
- (vi) Date of drawl and amount of loan drawn for each loan quarter-wise, along with exchange rate and rate of interest variation details up-to COD, for IDC working.
- (vii) Complete filled Form-12A (IEDC).
- (viii) Editable Soft copy (Excel format) of all the tariff forms (including the new/revised forms as mentioned above).
- (ix) Submit year-wise discharge of initials spares in the capital costs.

4. The Commission directed the respondents to file their reply by 7.9.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 14.9.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. The date of final hearing will be intimated in due course of time.

By order of the Commission

sd/-  
T. Rout  
Chief (Law)

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